

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 30**  
(TO BE ANSWERED ON 24.02.2016)

**EXEMPTION FROM ROUTINE TRANSFER**

30. SHRI VISHNU DAYAL RAM:

Will the PRIME MINISTER be pleased to state:

- (a) whether order has been issued for Central Government employees wherein parents of disabled children have been exempted from routine transfer;
- (b) if so, the details thereof;
- (c) whether the said order is applicable to all employees of various ministries/ establishments under the Union Government or any criteria has been fixed in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): Department of Personnel & Training has issued Office Memorandum No. 42011/3/2014-Estt.(Res) dated the 6<sup>th</sup> June, 2014, 17<sup>th</sup> November, 2014 and 5<sup>th</sup> January, 2016 exempting a Government employee, who is also a care giver of disabled child from the routine exercise of transfer/rotational transfer subject to the administrative constraints. These Office Memorandums stipulate that the word "disabled" includes (i) blindness or low vision (ii) hearing impairment (iii) locomotor disability or Cerebral Palsy (iv) leprosy cured (v) mental retardation (vi) mental illness (vii) multiple disabilities (viii) Autism (ix) Thalassemia and (x) Haemophilia. All the Ministries/Departments have been requested to bring the instructions to the notice of all concerned under their control.

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